

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
COURT NO. III**

Appeal No. E / 50475 / 2019

[Arising out of Order in Appeal No.1179 (CRM) CE/JDR/2018 dated 25.10.2018 passed by the Commissioner (Appeals), Jodhpur]

BANSWARA SYNTEX LTD

(Formerly known as M/s. Banswara Global Limited)
Post Box No.39, Nevagaon Road,
Industrial Area, Banswara (Raj.)

Appellant

Vs.

**COMMISSIONER OF CENTRAL GOODS AND
SERVICE TAX EXCISE CUSTOMS, UDAIPUR**

Sector- 11, Hiran Magri,
Udaipur (Raj.)

Respondent

Present for the Appellant : Ms. Jwaria Kainaat, Advocate

Present for the Respondent : Ms. Tamanna Alam, Authorised Representative

Coram: **HON'BLE MRS. RACHNA GUPTA, MEMBER (JUDICIAL)**

Date of Hearing/Decision : **23/03/2021**

FINAL ORDER NO. 51187/2021

RACHNA GUPTA:

Request for withdrawal of appeal has been received by e-mail dated 22nd March, 2021. In furtherance of said request, learned Counsel for the appellant has submitted that they have already filed declaration under Sabka Viswas (Legacy Dispute Resolution) Scheme Rules, 2019. The SVLDRS Form-4 has already been issued in their favour. The same is found annexed with the impugned appeal. In view thereof and the policy under the said Scheme, the request of withdrawal is hereby accepted. Appeal stands dismissed as withdrawn.

[Dictated and Pronounced in the open Court]

**(RACHNA GUPTA)
MEMBER (JUDICIAL)**